

FORM B **PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR ATTENTION OF THE STAKEHOLDERS OF **M/s ALLIANCE LUMIERE LIMITED**

S.No	Particulars	Details
1	Name of corporate debtor	ALLIANCE LUMIERE LIMITED
2	Date of incorporation of corporate debtor	17.10.2007
3	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies (ROC)- Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PLC169519
5	Address of the registered office and principal office (if any) of corporate debtor	5th Floor, Radisson Commercial Plaza, NH-8, Mahipalpur, New Delhi-110037, India
6	Date of closure of Insolvency Resolution Process	23rd February 2020
7	Liquidation commencement date of corporate debtor	24th February 2020 –Date of order of Hon'ble NCLT, New Delhi Bench
8	Name and registration number of the insolvency professional acting as liquidator	Name: ANIL BHATIA Registration No.: IBB/IPA-001/IP-P00587/2017-18/11027
9	Address and e-mail of the liquidator, as registered with the Board	Address: M-17, 4th floor, Main Market, Greater Kailash-2, New Delhi-110048. Regd Email: anilbhatia815@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address: M-17, 4th floor, Main Market, Greater Kailash-2, New Delhi-110048. Email for the purpose of this Liquidation: alliance.ibc12@gmail.com Tel. No.: 011-42728276
11	Last date for submission of claims	25th March 2020

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of liquidation of the **Alliance Lumiere Limited** on **24.02.2020**.

The stakeholders of **Alliance Lumiere Limited** are hereby called upon to submit their claims with proof on or before **25.03.2020**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

ANIL BHATIA
Liquidator



Date : 29.02.2020
Place: New Delhi